ITEM NO.22 COURT NO.7 SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 12462/2022

(Arising out of impugned final judgment and order dated 08-10-2018 in CRLA No. 5951/2015 passed by the High Court of Judicature at Allahabad)

SACHIN Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH Respondent(s)

(IA No.77310/2022-CONDONATION OF DELAY IN FILING and IA No.77311/2022-EXEMPTION FROM FILING O.T.)

Date : 12-07-2022 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. S.S. Kulshrestha, Sr. Adv.
Mr. Ajeet Pandey, Adv.
Mr. Danish Zubair Khan, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

(KRITIKA TIWARI) (MATHEW ABRAHAM)
SR. PERSONAL ASSISTANT COURT MASTER (NSH)

Signature Not Verified
Digitally Signed by GULSHAN KUMAR ARORA
Date: 2022.07.12 18:47:51 IST
Reason: